

FORM B
PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
GEI INDUSTRIAL SYSTEMS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	GEI Industrial Systems Limited
2.	Date of incorporation of corporate debtor	28/12/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC, Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L28112MP1993PLC008029
5.	Address of the registered office and principal office (if any) of corporate debtor	26-A, Industrial Area Govindpura, Bhopal - 462023, Madhya Pradesh.
6.	Date of closure of Insolvency Resolution Process	9th October, 2025
7.	Liquidation commencement date of corporate debtor	9th October, 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Chirag Rajendrakumar Shah Registration No. : IBBI/IPA-001/IP-P01169/2018-2019/11837
9.	Address and e-mail of the liquidator, as registered with the Board	208, Ratnaraj Spring, Besides Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad - 380009. chirag.ird@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	208, Ratnaraj Spring, Besides Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad - 380009. liq.gei@gmail.com
11.	Last date for submission of claims	8th November, 2025

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of liquidation of the **GEI Industrial Systems Limited** on **9th October, 2025** in TP 61 of 2019 [CP(IB) 35 of 2017].

The stakeholders of **GEI Industrial Systems Limited** are hereby called upon to submit their Claims with proof on or before **8th November, 2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Mr. Chirag Rajendrakumar Shah

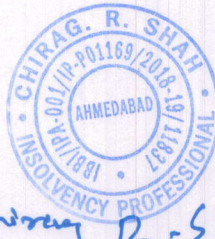
Liquidator in the matter of GEI Industrial Systems Limited

Reg. No. : IBBI/IPA-001/IP-P01169/2018-2019/11837

AFA No. AA1/11837/02/311225/107567 Valid Upto: 31st December, 2025

Date: 13.10.2025

Place: Ahmedabad



Chirag R. Shah

CESC LIMITED

CIN: L31901WB1978PLC031411

NOTICE INVITING TENDER (NIT)

CESC Limited, Kolkata invites bids for “Distribution Transformer Refurbishment Work”. Detailed documents: <https://www.cesc.co.in> Section-Vendors/Live Tender/EOI

NSL NAGAPATNAM POWER AND INFRATECH LIMITED (“NNPAIL”)

DISTRIBUTION OF AMOUNT TO ALL THE CLAIMANTS AS PER APPROVED RESOLUTION PLAN OF NNPAIL

The Hon'ble National Company Law Tribunal, Hyderabad Bench, vide its order dated 27th May 2025 passed in CP (IB) No. 306/10/HDB/2017, has approved the Resolution Plan in the Corporate Insolvency Resolution Process (CIRP) of NSL Nagapatnam Power and Infratech Limited.

Following claimants who have submitted their claims during the CIRP, are hereby requested to provide their bank account and other relevant details for distribution of amount as per approved resolution plan

1. Mr. B. S Rao
2. Ahmad Azgar Sheikh
3. M/s M. Bhaskara Rao & Co.
4. S. Ravi Financial Management Services Pvt. Ltd.

to the Chairman of the Monitoring Committee at below-mentioned contact details for further processing.

NAVNEET KUMAR GUPTA

Chairman of Monitoring Committee

NSL Nagapatnam Power and Infratech Limited

IP Regn. No.: IBB/I/P-P001/2016-2017/10009

Process e-mail id: CIRPOFNNPAIL@minervaresolutions.com

Registered e-mail id: navneet@minervaresolutions.com

Address for Communication: Unit 2, Block D1, Golf Link, Sector 23B, Dwarka, New Delhi 110077

Date: 10/10/2025
Place: New Delhi

Reliance

Industrial Infrastructure Limited

Regd. Office: NKM International House, 5th Floor, 178 Backbay Reclamation, Behind LIC Yogakshema Building, Babubhai Chinai Road, Mumbai - 400 020
Phone: 022-7967 9053 • E-mail: investor_relations@ril.in
CIN: L60300MH1988PLC049019

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

In terms of SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, on the captioned subject, please note that the Special Window for re-lodgement of transfer deeds will be open till January 6, 2026.

This facility is available only if the transfer deeds were lodged prior to April 1, 2019; and were rejected / returned due to deficiency in the documents.

In case you wish to avail this opportunity, please contact the Company's Share Transfer Agent i.e. KFin Technologies Limited (Unit: Reliance Industrial Infrastructure Limited) having their office at Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032.

The shares that are re-lodged for transfer, if approved, will be issued only in demat mode and shall be under lock in for a period of 6 months from the date of transfer.

For further information, please refer to the link for SEBI circular <https://tinyurl.com/sebicul25> or send an email to rilinkm@kfinetech.com

For Reliance Industrial Infrastructure Limited

Sd/-

Amitkumar Mundhe

Company Secretary and Compliance Officer

Place : Mumbai
Dated : October 13, 2025

www.ril.in

FORM B

PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GEI INDUSTRIAL SYSTEMS LIMITED

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9.	Address and e-mail of the liquidator, as registered with the Board	208, Ratnaraj Spring, Besides Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad - 380009, chirag.rip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	208, Ratnaraj Spring, Besides Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad - 380009, isa.gir@gmail.com
11.	Last date for submission of claims	8th November, 2025

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Sd/-
Mr. Chirag Rajendrakumar Shah
Liquidator in the matter of GEI Industrial Systems Limited
Reg. No.: IBB/I/PA-001/P-P01169/2018-2019/11837
AFA No. AA1/11837/02/311226/107567 Valid Upto: 31st December, 2025
Date: 13.10.2025
Place: Ahmedabad

Bata

BATA INDIA LIMITED

CIN: L19201WB1931PLC007261

Registered Office: 27B, Camac Street, 1st Floor, Kolkata - 700016, West Bengal

Telephone: +91 33 2289 5796 | Fax: +91 33 2289 5748

E-mail: share.dept@bata.com | Website: www.bata.in

SPECIAL WINDOW FOR RE-LODGE MENT OF SHARE TRANSFER REQUEST OF PHYSICAL SHARES

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, the Company has initiated a special window for re-lodgement of share transfer requests which were initially lodged before April 1, 2019 and were rejected/ returned/ not attended to due to deficiency in the documents/process/ or otherwise. The special window has opened from **July 7, 2025 till January 6, 2026**. Eligible shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) - MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra, 400083. Shares re-lodged for transfer will be processed only in dematerialized form during this window.

SAKSHAM NIVESHAK - 100 DAYS CAMPAIGN

BY IEPF AUTHORITY

Investor Education and Protection Fund Authority has initiated a 100 Days Campaign - "Saksham Niveshak" from July 28, 2025 to November 6, 2025 to reach out to shareholders whose dividend(s) has remained unpaid/unclaimed and whose Know Your Customer (KYC) / other details have not been updated.

In line with this, the shareholders of the Company having unpaid/unclaimed dividend(s) or whose KYC details have not been updated, are requested to reach out to the Company's RTA at the address given above. Alternatively, signed documents can be emailed at the updated email ID of RTA - investor.helpdesk@in.mpms.mufg.com.

For BATA INDIA LIMITED

Sd/-

NITIN BAGARIA

Company Secretary & Compliance Officer

Place : Gurugram
Date : October 11, 2025

THIS IS PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

MITTAL SECTIONS LIMITED

The Corporate Identification Number of our Company is U27109GJ2009PLC056527

Our Company was originally formed as Partnership Firm under the name and style of "Mittal Steel Industries" on November 01, 2006, bearing Firm Registration No. GUJ/AMS/37135. Subsequently, the constitution of partnership firm was changed on July 29, 2008 for admission of partners. Subsequently, the name of partnership firm was changed from "M/s. Mittal Steel Industries" to "M/s. Mittal Sections" on August 02, 2008. Subsequently, vide partnership agreement dated March 31, 2009 and pursuant to a resolution passed in the meeting of the partners held on March 31, 2009, "M/s. Mittal Sections" was converted from a partnership firm to a joint stock company with name "M/s. Mittal Sections Limited" in accordance to Part IX of the Companies Act 1956 and a Certificate of Incorporation dated April 02, 2009, was issued by Registrar of Companies, Gujarat, Dadra and Nagar Haveli. The Corporate Identity Number of our Company is U27109GJ2009PLC056527. For details of incorporation, and registered office of our Company, please refer to the chapters titled "General Information" and "History and Certain Corporate Matters" on page 70 and 177 respectively of this Prospectus.

Registered office: 01, Sona Roopa Apartment, Opp. Lal Bunglow, C.G. Road, Navrangpura, Ahmedabad, Gujarat, India, 380009.; Tel. No.: +91--79-26465484; E-Mail: info@mittalsections.com Website: www.mittalsectionslimited.com Contact Person: Mr. Hirenkumar Babubhai Patel, Company Secretary and Compliance Officer

PROMOTER'S OF OUR COMPANY: MR. AJAYKUMAR BALWANTRAI MITTAL MR. ATUL BALWANTRAI MITTAL AND WELL PLAN TRADELINK PRIVATE LIMITED

The issue is being made in accordance with Chapter IX of the SEBI ICDR Regulations (IPO of Small and Medium Enterprises) and the equity shares are proposed to be listed on SME platform of ("BSE Limited) (BSE SME).

THE ISSUE

BASIS OF ALLOTMENT SME IPO (BSE SME)

INITIAL PUBLIC ISSUE OF 37,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF MITTAL SECTIONS LIMITED ("MSL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 143.00/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 133.00/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 5291.00 LAKHS ("THE ISSUE"), OF WHICH 1,85,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 143.00/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 133.00/- PER EQUITY SHARE AGGREGATING TO ₹ 264.55 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E., NET ISSUE OF 35,15,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ 143.00/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 133.00/- PER EQUITY SHARE AGGREGATING TO ₹ 5026.45 LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 31.99%, AND 30.39 %, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY

THE PRICE BAND AND THE MINIMUM BID LOT WAS DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLM AND THE SAME WAS ADVERTISED IN ALL EDITIONS OF FINANCIAL EXPRESS (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), AND HINDI EDITIONS OF JANSATTA (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER), LAKSHDEEP AND EDITIONS OF MARATHI (A WIDELY CIRCULATED REGIONAL LANGUAGE DAILY NEWSPAPER) (MARATHI BEING THE REGIONAL LANGUAGE OF GUJARATI, WHERE OUR REGISTERED OFFICE IS LOCATED). AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND WAS MADE AVAILABLE TO THE SME PLATFORM OF BSE ("BSE SME") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

ISSUE PRICE: ₹143/- PER EQUITY SHARE OF FACE VALUE OF ₹10/- EACH;

THE ISSUE PRICE IS 14.3 TIMES OF THE FACE VALUE.

RISKS TO INVESTORS

- Average cost of acquisition of equity shares held by the promoters i.e. by Mr. Ajaykumar Balwantrai Mittal, Mr. Atul Balwantrai Mittal and M/s. Well Plan Tradelink Private Limited are Nil. The Issue Price at the Upper end of the Price Band is ₹143/- per Equity Shares.
- Return on Net Worth for the financial year ended March 31st, 2025, 2024, and 2023 are 34.92%, 28.13% and 11.55%

For further details please refer to the chapter titled "Risk Factor" beginning on page no. 39 of this Prospectus.

BID/ISSUE

ISSUE OPENS ON: TUESDAY, OCTOBER 07, 2025 | ISSUE CLOSES ON: THURSDAY, OCTOBER 09, 2025

The Issue was being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation), Rule, 1957, as amended ("SCRR") read with Regulation 229 of the SEBI ICDR Regulations and in compliance with Regulation 253 of the SEBI ICDR Regulation wherein not more than 50% of the Net Issue was available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"). Our Company in Consultation with BRLM allocated up to 60% of the QIB Portion to Anchor Investors on a discretionary basis (the "Anchor Investor Portion"). Further, not less than 15% of the Net Issue was available for allocation on proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue was available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulation, Subject to valid bids being received from them at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective bank account (including UPI ID for RiBs using UPI Mechanism), in which the corresponding Bid amounts will be blocked by the SCSBs or the Sponsor Bank, as applicable. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" on page no. 264 of the Prospectus.

The Issue received 3,644 applications for 82,11,000 Equity Shares resulting in 2.22 times subscription as disclosed in the Prospectus. The details of the applications received in the Offer from Retail Individual Bidders, Non-Institutional Bidders and QIBs are as under (before technical rejections):

Category	Number of Applications	No. of Equity Shares Applied	Reserved	Spill Over	Revised	No. of Times Subscriptions	Amount (In Rs.)
Market Makers	1	1,85,000	1,85,000	-	1,85,000	1.00 Times	1,58,97,600
Qualified Institutional Buyers	2	2,09,000	5,55,000	23,000	5,78,000	0.36 Times	2,98,87,000
Non-Institutional Bidders (More than 200,000/- up to 1,000,000/-)	155	5,12,000	11,10,000	(97,000)	10,13,000	0.51 Times	7,32,16,000
Non-Institutional Bidders (More than 1,000,000/-)	63	4,59,000	16,65,000	(6,51,000)	10,14,000	0.45 Times	6,56,37,000
Retail Individual Investors	3,423	68,46,000	1,85,000	7,25,000	9,10,000	7.52 Times	97,89,78,000
Total	3,644	82,11,000	37,00,000	-	37,00,000	2.22 Times	1,17,41,73,000

Final Demand, A summary of the final demand as per BSE as on the Bid/Issue Closing Date at different Bid Price is as under:

S. No.	Bid Price	No. of Equity Shares	% to Total	Cumulative Total	Cumulative % of Total
1	136.00	1,50,000	0.95	1,50,000	0.47
2	137.00	14,000	0.09	1,64,000	0.52
3	138.00	10,000	0.06	1,74,000	0.55
4	139.00	8,000	0.05	1,82,000	0.57
5	140.00	46,000	0.29	2,28,000	0.72
6	141.00	15,000	0.09	2,43,000	0.77
7	142.00	33,000	0.21	2,76,000	0.87
8	143.00	1,55,97,000	98.26	1,58,73,000	50.00
Total		1,58,73,000	100.00	3,17,46,000	100.00

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange being BSE Limited on 10th October, 2025.

1. **Allocation to Market Maker (After Technical Rejections & Withdrawal):** The Basis of Allotment to the Market Maker, at the issue price of ₹143/- per Equity Share, was finalized in consultation with BSE. The category was subscribed by 1.00 times. The total number of shares allotted in this category is 1,85,000 Equity shares, out of reserved portion of 1,85,000 Equity Shares.

2. **Allocation to Retail Individual Investors (After Technical Rejections & Withdrawal, if any):** The Basis of Allotment to the Retail Individual Investors, who have bid at cut-off price or above the Issue Price of ₹143/- per Equity Share, was finalized in consultation with BSE. The category was subscribed by 7.29 times i.e. for 66,34,000 Equity Shares. The total number of shares allotted in this category is 23,90,000 Equity shares as under:

The Board of Directors of the Company at its meeting held on October 10, 2025 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for allotment of shares in dematerialized form to various successful applicants. The allotment advice and/or notices are being dispatched to the address of the Applicants as registered with the depositories. Further the instructions to Self-Certified Syndicate Banks were being processed on or before October 10, 2025. In case the same is not received within 10 days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of BSE within three working days from the date of the closure of the Issue. The trading is proposed to be commenced on Tuesday, October 14, 2025 subject to receipt of final listing and trading approval from the BSE.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated October 09, 2025 ("Prospectus") filed with the Registrar of Company, Mumbai.

INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the issue, **BIGSHARE SERVICES PRIVATE LIMITED** at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

M/s. Bigshare Services Private Limited

Address: A-802, Samdra Complex, Near Klassic Gold Hotel, Off C.G. Road, Navrangpura, Ahmedabad-380009

Tel. Number: +079-49196459

Website: www.bigshareonline.com

Email Id: ipo@bigshareonline.com

Investors Grievance: investor@bigshareonline.com

Contact Person: Mr. Asif Sayyed

CIN: U99999MH1994PTC076534

SEBI Registration Number: INR000001385

The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. Of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	Proportionate Shares Available	Allocation per Applicant (Before Rounding Off)	Allocation per Applicant (After Rounding Off)	Ratio of Allottees to Applicant	Serial Number of Qualifying applicants	Number of Successful applicants (after rounding off)	% to Total	Total No. of Equity Shares allocated/ allotted	%to Total	Surplus/ Deficit
2000	3317	100.00	6634000	100.00	2390000	720.5305999	2000	272	755	-	1195	2390000	100.00	0
TOTAL	3317	100.00	6634000	100.00	2390000				-	1195	100.00	2390000	100.00	0

3. **Allocation to Non-Institutional Investors - I (After Technical Rejections & Withdrawal):** The Basis of Allotment to the Non-Retail Individual Investors, who have bid at issue price of ₹143/- per Equity Share, was finalized in consultation with BSE. The category was subscribed by 1 time i.e. 9,86,400 Equity Shares the total number of shares allotted in this category is 3,76,800 Equity Shares. The category wise basis of allotment is as under:

No. of Shares Applied for (Category wise)	No. Of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	Proportionate Shares Available	Allocation per Applicant (Before Rounding Off)	Allocation per Applicant (After Rounding Off)	Ratio of Allottees to Applicant	Number of Successful applicants (after rounding off)	% to Total	Total No. of Equity Shares allocated/ allotted	%to Total	Surplus/ Deficit (Rounded-off)	
3000	111	80.43	333000	72.71	446413	4021.74	3000	1	1	111	80.43	333000	72.70	-113413
4000	17	12.32	68000	14.85	68370	4021.74	4000	1	1	17	12.32	68000	14.85	-370
5000	3	2.17	15000	3.28	12065	4021.74	5000	1	1	3	2.17	15000	3.28	2935
6000	7	5.07	42000	9.17	28152	4021.74	6000	1	1	7	5.07	42000	9.17	13848
Grand Total	138	100.00	458000	100.00	555000				138	100.00	458000	100.00	-97000	

4. **Allocation to Non-Institutional Investors - II (After Technical Rejections & Withdrawal):** The Basis of Allotment to the Non-Retail Individual Investors, who have bid at issue price of ₹143/- per Equity Share, was finalized in consultation with BSE. The category was subscribed by 1 time i.e. 4,59,000 Equity Shares the total number of shares allotted in this category is 4,59,000 Equity Shares. The category wise basis of allotment is as under:

No. of Shares Applied for (Category wise)	No. Of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	Proportionate Shares Available	Allocation per Applicant (Before Rounding Off)	Allocation per Applicant (After Rounding Off)	Ratio of Allottees to Applicant	Number of Successful applicants (after rounding off)	% to Total	Total No. of Equity Shares allocated/ allotted	%to Total	
7000	54	85.71	378000	82.35	951429	17619.05	7000	1	1	54	85.71	378000	82.36
8000	4	6.35	32000	6.97	70476	17619.05	8000	1	1	4	6.35	32000	6.97
9000	1	1.59	9000	1.96	17619	17619.05	9000	1	1	1	1.59	9000	1.96
10000	4	6.35	40000	8.71	70476	17619.05	10000	1	1	4	6.35	40000	8.71
Grand Total	63	100.00	459000	100.00	1110000				63	100.00	459000	100.00	

5. **Allocation to QIBs (After Technical Rejections):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹143/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 3.94 times i.e. 2,09,000 Equity Shares the total number of shares allotted in this category is 2,08,000 Equity Shares. The category wise basis of allotment is as under:

Category	F'S/BANK'S	MFS	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	1,38,000	70,000	-	2,08,000

On behalf of Board of Directors

For, Mittal Sections Limited

Sd/-

Mr. Ajaykumar Balwantrai Mittal

Managing Director Cum Chairman

DIN: 01760444

Place: Navi Mumbai
Date: 11th October, 2025

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF MITTAL SECTIONS LIMITED.

MITTAL SECTIONS LIMITED is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Mumbai ("ROC"). The Prospectus is available on the website of the SEBI at (www.sebi.gov.in), the website of the Book Running Lead Manager at (www.wealthinthenetworks.com) and website of Company at www.mittalsectionslimited.com and on the website of BSE Limited at (www.bseindia.com). Investors should note that investment in equity shares involved high degree of risk. For details, investors should refer to and reply on the Prospectus, including the section titled "Risk Factors" on page no. 39 of the Prospectus, which has been filed with ROC, before making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 as amended ("The Securities Act") and may not be issued or sold within the United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occurs.

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New Delhi